

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 45

CP 49/2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **MOHAMMED AHTESHAM NAVIWALA MET
ASIA PVT LTD V/s MET ASIA PVT LTD**

Section 241(1), 242 (4) of the Companies Act, 2013

ORDER

Adv. Kavisha Shah a/w Adv. Minal Pawar i/b India Law Alliance for the Applicant present. Adv. Rohit Patil i/b Vertex Corporate Legal for the Respondent No.2 and 3 present through VC.

Ld. Counsel for the Respondent is directed to seek clear instruction from the client whether they are willing to run the company. If yes, whether they are willing to offer for the shareholding of Petitioners. It is clarified that the Respondent may take into consideration the amounts allegedly borrowed by the Associates companies of the Petitioners in that offer. List this matter on Board on **07.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**